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MINISTRY OF LAW
(Legislative Department)

New Delhi, the 7th October, 1963/Asvina 15, 1885 (Saka)

The following Acts of Parliament received the assent of the President on the 5th October, 1963, and are hereby published for general information:—

THE CONSTITUTION (FIFTEENTH AMENDMENT)
ACT, 1963

[5th October, 1963]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Fifteenth Amendment) Act, 1963. Short title.

2. In article 124 of the Constitution, after clause (2), the following clause shall be inserted, namely:— Amendment
of article
124.

“(2A) The age of a Judge of the Supreme Court shall be determined by such authority and in such manner as Parliament may by law provide.”.

3. In article 128 of the Constitution, after the words “Federal Court”, the words “or who has held the office of a Judge of a High Court and is duly qualified for appointment as a Judge of the Supreme Court” shall be inserted. Amendment
of article
128.

4. In article 217 of the Constitution,—

(a) in clause (1), for the words “sixty years”, the words “sixty-two years” shall be substituted; Amendment
of article
217.

for any other reason unable to perform the duties of his office, those duties shall, until some person appointed under clause (1) to the vacant office has entered on the duties thereof or, as the case may be, until the Chairman has resumed his duties, be performed by such one of the other members of the Commission as the President, in the case of the Union Commission or a Joint Commission, and the Governor of the State in the case of a State Commission, may appoint for the purpose."

Amendment
of the
Seventh
Schedule.

12. In the Seventh Schedule to the Constitution, in List I, in entry 78, after the word "organisation", the brackets and words "(including vacations)" shall be inserted and shall be deemed always to have been inserted.

THE CONSTITUTION (SIXTEENTH AMENDMENT) ACT, 1963

[5th October, 1963]

An Act further to amend the Constitution of India.

Enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Constitution (Sixteenth Amendment) Act, 1963.

Amendment of article 19.

2. In article 19 of the Constitution,—

(a) in clause (2), after the words "in the interests of", the words "the sovereignty and integrity of India," shall be inserted;

(b) in clauses (3) and (4), after the words "in the interests of", the words "the sovereignty and integrity of India or" shall be inserted.

Amendment of article 84.

3. In article 84 of the Constitution, for clause (a), the following clause shall be substituted, namely:—

"(a) is a citizen of India, and makes and subscribes before some person authorized in that behalf by the Election Commission an oath or affirmation according to the form set out for the purpose in the Third Schedule;"

Amendment of article 173.

4. In article 173 of the Constitution, for clause (a), the following clause shall be substituted, namely:—

"(a) is a citizen of India, and makes and subscribes before some person authorized in that behalf by the Election Commission an oath or affirmation according to the form set out for the purpose in the Third Schedule;"

5. In the Third Schedule to the Constitution,—

(a) in Form I, after the words "Constitution of India as by law established," the words "that I will uphold the sovereignty and integrity of India, shall be inserted;

(b) for Form III, the following shall be substituted, namely:—

Amend-
ment of
Third
Schedule.

III

A

Form of oath or affirmation to be made by a candidate for election to Parliament:—

"I, A.B., having been nominated as a candidate to fill a seat in the Council of States (or the House of the People) do swear in the name of God that I will bear true solemnly affirm faith and allegiance to the Constitution of India as by law established and that I will uphold the sovereignty and integrity of India."

B

Form of oath or affirmation to be made by a member of Parliament:—

"I, A.B., having been elected (or nominated) a member of the Council of States (or the House of the People) do swear in the name of God that I will bear true solemnly affirm faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India and that I will faithfully discharge the duty upon which I am about to enter.";

(c) in Forms IV, V and VIII, after the words "the Constitution of India as by law established," the words "that I will uphold the sovereignty and integrity of India." shall be inserted;

(d) for Form VII, the following shall be substituted, namely:—

VII

A

Form of oath or affirmation to be made by a candidate for election to the Legislature of a State:—

"I, A.B., having been nominated as a candidate to fill a seat in the Legislative Assembly (or Legislative Council).

do swear in the name of God that I will bear true
solemnly affirm
faith and allegiance to the Constitution of India as by law
established and that I will uphold the sovereignty and integrity
of India”.

B

Form of oath or affirmation to be made by a member of
the Legislature of a State:—

“I, A.B., having been elected (or nominated) a
member of the Legislative Assembly (or Legislative Council),
do swear in the name of God that I will bear true
solemnly affirm
faith and allegiance to the Constitution of India as by law
established, that I will uphold the sovereignty and integrity
of India and that I will faithfully discharge the duty upon
which I am about to enter.”’.

S. P. SEN-VARMA,
Special Secy. to the Govt. of India.